

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS**SITTING ARRANGEMENT - From 03.09.2019**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and M.Duraiswamy, J	Public Interest Litigations relating to Rights of Women and Children filed on or after 1st January, 2019 (All Stages) Public Interest Litigations and Writ Appeals/Writ Petitions relating to Unauthorised Construction, Land Encroachment (including in Forest Land) (All Stages) Writ Petitions/Civil Revision Petitions relating to the decisions of Debts Recovery Tribunals and Debt Recovery Appellate Tribunal (All Stages)
1a	M.Duraiswamy, J	Whenever Division Bench is not sitting - Old Civil Revision Petitions, from the Provisional List
2	Vineet Kothari, J and C.Saravanan, J	Public Interest Litigations relating to the Rights of Disabled persons and Senior Citizen (All Stages) Appeals, Writ Appeals, Writ Petitions (to be heard by a Division Bench) relating to Income Tax - (All Stages) Writ Petitions/Writ Appeals relating to the decisions of State Human Rights Commission (All Stages)
2a	C.Saravanan, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals other than Appeals arising from Motor Accident Claims Tribunal, from the provisional list
3	S.Manikumar, J and D.Krishnakumar, J	Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property Matters (All Stages) Division Bench Tax Cases (including Writ Appeals, Civil Miscellaneous Appeals, Writ Petitions and other Appeals) which are not specifically assigned to any other Division Bench (All Stages) Writ Appeals relating to Service - except Judicial Service - (All Stages)
3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	D.Krishnakumar, J	Whenever Division Bench is not sitting - Old Writ Petitions, from the provisional list
4	K.K.Sasidharan, J and Abdul Quddhose, J	Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts - (All Stages)
4a	Abdul Quddhose, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - of the years 2007 to 2013
5	R.Subbiah, J and T.Krishnavalli, J	Original Side Appeals (All Stages) First Appeals and Second Appeals to be heard by a Division Bench (All Stages) Special Tribunal Appeals (All Stages) Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees Writ Petitions/Writ Appeals filed by or against the High Court (All Stages)

5a	T.Krishnavalli, J	Whenever Division Bench is not sitting - Old Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal, from the provisional list
6	M.Sathyarayanan, J and N.Seshasayee, J	Public Interest Litigations which are not specifically assigned to any other Court - (All Stages) Writ Petitions challenging the vires of any statute/statutory provision/statutory rule/statutory regulation (All Stages) Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal - (All Stages)
6a	N.Seshasayee, J	Whenever Division Bench is not sitting - Old Second Appeals, from the provisional list
7	N.Kirubakaran, J and P.Velmurugan, J	Commercial Appellate Division Appeals from Commercial Division of High Court (other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench (All Stages) Writ Appeals which are not specifically assigned to any other Division Bench - (All Stages) All other Appellate Side cases to be heard by a Division Bench which are not specifically assigned to any other Bench - All Stages
7a	P.Velmurugan, J	Whenever Division Bench is not sitting - Old Criminal Original Petitions (u/s.482 of Cr.PC), from the provisional list
8	M.M.Sundresh, J and RMT.Teekaa Raman, J	Habeas Corpus Petitions (All Stages) All Criminal Appeals and other Criminal Cases to be heard by a Division Bench - (including Crime Against Women and Children_ - (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages) Writ Petitions to be heard by a Division Bench which are not specifically assigned to any other Division Bench (All Stages)
8a	RMT.Teekaa Raman, J	Whenever Division Bench is not sitting - Old Criminal Appeals, from the provisional list
9	T.Raja, J	Writ Petitions - relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Co-operative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration - upto the year 2017 (All Stages)
10	K.Ravichandrababu, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise - (All Stages) - from the year 2018
11	P.N.Prakash, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - from the year 2011 to 2015 - (All Stages)

12	Pushpa Sathyanarayana, J	Civil Suits - including undefended suits & framing of issues and connected interlocutory applications - upto the year 2013 (except Commercial Division Cases) Insolvency Petitions (All Stages) Arbitration Matters - including cases relating to Commercial Division - which are not specifically assigned to any other Bench (All Stages)
13	K.Kalyanasundaram, J	Civil Suits - including undefended suits & framing of issues and connected interlocutory applications - from the year 2014 (except Commercial Division cases) Original Petitions (other than arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)
14	R.Mahadevan, J	Civil Miscellaneous Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench - (from the year 2017) - All Stages
15	V.Bharathidasan, J	Writ Petitions - relating to General Miscellaneous and Mines & Minerals - (All Stages) - upto the year 2017
16	R.Subramanian, J	Second Appeals (All Stages) - from the year 2014
17	R.Suresh Kumar, J	Civil Revision Petitions (All Stages) - from the year 2015
18	M.S.Ramesh, J	Criminal Original Petitions (u/s.407 & 482 of Cr.P.C), WP (Cr.P.C) (All Stages)
19	S.M.Subramaniam, J	Writ Petitions - relating to Labour and RTI Act (All Stages) Writ Petitions relating to Freedom Fighters' Pension Scheme
20	Anita Sumanth, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise - (All Stages) - upto the year 2017
21	T.Ravindran, J	First Appeals (All Stages)
22	G.Jayachandran, J	Writ Petitions - relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Co-operative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration - from the year 2018 (All Stages)
23	C.V.Karthikeyan, J	Criminal Original Petitions - Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
24	N.Sathish Kumar, J	Cases relating to Commercial Division i.e., Civil Suits (Commercial) - All Stages
25	V.Bhavani Subbaroyan, J	Transfer Civil Miscellaneous Petitions (All Stages) Civil Miscellaneous Appeals (other than Motor Accident Claims Tribunal Cases) - (All Stages) Civil Miscellaneous Second Appeals - (All Stages)

26	A.D.Jagadish Chandira, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - from the year 2016 - (All Stages)
27	M.Dhandapani, J	Writ Petitions - relating to Service (All Stages) - from the year 2018
28	P.D.Audikesavalu, J	Writ Petitions - relating to General Miscellaneous and Mines & Minerals - (All Stages) - from the year 2018
29	S.Ramathilagam, J	Civil Miscellaneous Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench - (of the years 2015 and 2016) - All Stages
30	P.Rajamanickam, J	Second Appeals (All Stages) - upto the year 2006
31	R.Pongiappan, J	Civil Revision Petitions - upto the year 2014 (All Stages)
32	R.Hemalatha, J	Civil Miscellaneous Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench - (upto the year 2014) - All Stages
33	M.Nirmal Kumar, J	CBI & Prevention of Corruption Act Cases (All Stages) - except Bail & Anticipatory Bail Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - upto the year 2010 - (All Stages)
34	Subramonium Prasad, J	Writ Petitions - relating to Service (All Stages) -upto the year 2017
35	Senthilkumar Ramamoorthy, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification (All Stages) Company Petitions and Company Appeals (All Stages)

Note: .

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement, such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per Roster.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement, such matters shall be placed before the Division Bench consisting of Junior Judge/Senior Judge of the former Division Bench.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single, such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice M.Sathyarayanan and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications (Admission and Final hearing) arising from the orders in the main cases or in the Miscellaneous Petitions shall be posted before the Single Bench or the Division Bench having the provision to dispose of the main proceedings as per Roster.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Part-heard matter cease to be part-heard with change of assignment, unless where a proposal for continuation of the matter is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble The Chief Justice.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Registrar (Judicial), High Court, Madras